

**PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF
AKM CREATIONS LIMITED**

(FORMERLY KNOWN AS AKM LACE AND EMBROTEX LIMITED)

Registered Office – C-110 G/F Bhola Nath Nagar, Shahdara Delhi East Delhi DL 110032

Email - akmlace@gmail.com; Website: www.akmlace.com

Corporate Identification Number: L74110DL2009PLC196375

PUBLIC ANNOUNCEMENT UNDER REGULATION 3 AND 4 READ WITH REGULATION 13, 14, 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 (“REGULATIONS”), AND AS AMENDED FROM TIME TO TIME

OPEN OFFER FOR ACQUISITION UPTO 7,83,166 (SEVEN LAKH EIGHTY THREE THOUSAND ONE HUNDRED SIXTY SIX) FULLY PAID-UP EQUITY SHARES OF FACE VALUE INR 10/- (RUPEES TEN ONLY) EACH (“EQUITY SHARES”) REPRESENTING 26.00% OF THE TOTAL ISSUED, OUTSTANDING AND FULLY PAID-UP EQUITY SHARE CAPITAL CARRYING VOTING RIGHTS OF AKM CREATIONS LIMITED, A COMPANY REGISTERED UNDER THE COMPANIES ACT, 1956 AND HAVING ITS REGISTERED OFFICE AT C-110 G/F BHOLA NATH NAGAR, SHAHDARA, EAST DELHI-110032 (“TARGET COMPANY”) FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY ARHAT TOUCH PRIVATE LIMITED (“ACQUIRER”) (PAN: AAWCA4909M)

This Public Announcement (“PA” or “Public Announcement”) is being issued by Fast Track Finsec Private Limited, a Company registered under Companies Act, 1956 (“Fasttrack”), (“Manager to the Offer”) for and on behalf of Acquirer to the Public Shareholders of the Target Company pursuant to and in Compliance with, amongst others, Regulations 3 and 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (“SEBI (SAST) Regulations, 2011”/“Regulations”)

1) OFFER DETAILS:

- 1.1 Offer Size:** The Acquirer hereby make this Open Offer (“Offer”) to all the public shareholders of the Target Company to acquire upto 7,83,166 (Seven Lakh Eighty Three Thousand One Hundred Sixty Six) fully paid up Equity Shares of face value of INR 10/- (Rupees Ten Only) each of the Target Company, as on the date of this Public Announcement, to open offer shares, subject to the terms and conditions mentioned in this Public Announcement (“PA”), Detailed Public Statement (“DPS”) and Letter of Offer (“LOF”) that are proposed to be issued in accordance with the Regulations.
- 1.2 Offer Price/ Consideration:** The Offer Price of INR 15/- (Rupees Fifteen Only) per Equity Share (“Offer Price”) which is consider in accordance with Regulation 8 of the Regulations. Assuming full subscription in the Open Offer, the total consideration payable by the Acquirer will be INR 1,17,47,490 (Rupees One Crore Seventeen Lakh Forty Seven Thousand Four Hundred Ninety Only) (“Maximum Consideration”).
- 1.3 Mode of Payment:** The Offer Price is payable is “Cash” in accordance with Regulation 9(1)(a) of the Regulations.
- 1.4 Type of Offer:** This is a Triggered Offer under Regulations 3(1) and 4 of the Regulations. This Open Offer is not conditional offer subject to any minimum level of acceptance in terms of Regulation 19 of the Regulation. This is not a competing offer in terms of Regulation 20 of the Regulations.

2) TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION)

Acquirer have entered into a Share Purchase Agreement dated October 16, 2023 ("SPA") with the current promoters of the Target Company ("Sellers") to acquire 8,70,175 (Eight Lakh Seventy Thousand One Hundred Seventy-Five) Equity Shares at a price of INR 12.06/- (Rupees Twelve and Six Paise Only) in compliance with the provisions of the SEBI (SAST) Regulations.

Details of underlying transaction						
Type of Transaction	Mode of Transaction	Shares/ Voting rights acquired/ proposed to be acquired		Total Consideration for shares /Voting Rights acquired (INR)	Mode of payment	Regulation which has triggered
		Number	% vis a vis total equity / voting Capital			
Direct Acquisition	Share Purchase Agreement	8,70,175 Equity Shares	28.89%	1,04,94,311	Cash	Regulation 3(1) and 4 of SEBI (SAST) Regulation

3) Details of the Acquirer(s)/PAC

Details	Acquirer	Total
Name of Acquirer	Arhat Touch Private Limited	1
Address	Block-B, 508, Prahladnagar Trade Centerb/H Titanium City Center, Radio Mirchi Road, Prahladnagar, Jodhpur Char Rasta, Ahmadabad City, Gujarat, India, 380015	
Name(s) of persons in control/promoters of acquirers/ PAC where Acquirers/PAC are companies	Maulik Rajendrabhai Shah (Director & Promoter) Bikash Rasily (Director & Promoter)	
Name of the Group, if any, to which the Acquirer/PAC belongs to	Not Applicable	
Pre-Transaction shareholding • Number of equity shares in the Target Company • % of total share capital	Nil Nil	
Proposed shareholding After the acquisition of shares which triggered the Open Offer (No. of Equity Shares)	8,70,175	8,70,175

% of total share capital and total voting capital	28.89%	28.89%
Any other interest in the Target Company	To the extent of shareholding and management control	

4) Details of selling shareholders, if applicable

Name, PAN & Address	Part of promoter group (Yes/ No)	Details of shares/ voting rights held by the selling shareholders			
		Pre-Transaction		Post-Transaction	
		No. of shares	% vis a vis Total Share Capital	No. of shares	% vis a vis Total Share Capital
Name: Amar Jitendra Patwa PAN: AADPP5942K Address: Flat No. 17, Samarth Sainath Niketan Chs, Pestom Sagar Road No. 5, Chembur, West Mumbai - 400 089	Yes	2,96,275	9.83%	1,00,000	3.32%
Name: Sangita Amar Patwa PAN: AADPP5943J Address: Flat No. 17, Samarth Sainath Niketan Chs, Pestom Sagar Road No. 5, Chembur, West Mumbai - 400 089	Yes	2,90,225	9.64%	1,00,000	3.32%
Name: Shah Shalvi Rajan PAN: EHGPS3036F Address: Flat No. 17, Samarth Sainath Niketan Chs, Pestom Sagar Road No. 5, Chembur, West Mumbai - 400 089	Yes	2,83,675	9.42%	1,00,000	3.32%

5) INFORMATION ABOUT THE TARGET COMPANY

Name	AKM CREATIONS LIMITED
CIN	L74110DL2009PLC196375
Exchange where shares are Listed	BSE Limited

- 5.1 AKM Creations Limited, is a Public Limited Company under the Companies Act, 1956. The Corporate Identification Number of the Company is L74110DL2009PLC196375.
- 5.2 Presently, Registered Office of the Target Company is situated at – C-110 G/F Bhola Nath Nagar, Shahdara, East Delhi- 110032
- 5.3 As on date of this PA, the Authorised Share Capital of the Company is INR 7,00,00,000/- (Rupees Seven Crores Only) divided into 70,00,000 (Seventy Lakh) Equity Shares of INR 10/- (Rupees Ten Only) each and the Issued, Subscribed and Paid-up Capital of the Target Company is INR 3,01,21,750/- (Rupees Three Crore One Lakh Twenty One Thousand Seven Hundred Fifty only) divided into 30,12,175 (Thirty Lakh Twelve Thousand One Hundred and Seventy Five) Equity Shares of INR 10/- (Rupees Ten Only) each.
- 5.4 Presently 30,12,175 (Thirty Lakh Twelve Thousand One Hundred and Seventy-Five) Equity Shares of the Target have been listed on SME platform of BSE Limited (“BSE”) with Scrip Code 540718.
- 5.5 There are no partly paid up Equity Shares of the Target Company.
- 5.6 Presently, the Board of Directors of the Target Company comprises of Mr. Sagar Amar Patwa (DIN: 06818710), Ms. Shalvi Sagar Patwa (DIN: 08869050), Mr. Shatrudhan (DIN: 09486626) & Mr. Farmeen Salim Lala (DIN: 09505852) (*Source: MCA website*). As on the date of PA, none of the directors are representatives of the Acquirer.
- 5.7 There are 30,00,000 outstanding convertible warrants in the company issued on 16/01/2023. Further, on 14/10/2023 company had passed the Board Resolution for the issuance of 1,00,00,000 convertible warrants.

6) OTHER TERMS OF THE OFFER

- 6.1 The Detailed Public Statement pursuant to this Public Announcement and which carries all such other information of the offer including the detailed information on the offer price, detailed information on the Acquirer, detailed information on the Target Company, detailed reasons for the offer, statutory approvals for the offer, details of financial arrangement, other terms of the offer, conditions to the offer etc. shall be published in all editions of any one English national daily newspaper with wide circulation, any one Hindi national daily newspaper with wide circulation, any one local language newspaper where the registered office of the Target Company is situated and any one local language newspaper of the Stock Exchanges where the shares are listed and where the volume of trading is recoded as maximum during sixty trading days preceding the date of the Public Announcement. The Detailed Public Statement shall be published on or before Monday i.e. October 23rd, 2023

- 6.2. The Acquirer undertake that they are aware of and shall comply with all obligations under the SEBI (SAST) Regulations, 2011.
- 6.3. The Acquirer have adequate resources and have made firm financial arrangements for financing the acquisition of the Equity Shares under the Offer in terms of Regulation 25(1) of the SEBI (SAST) Regulations, 2011.

Issued by Manager to the Offer



FAST TRACK FINSEC PRIVATE LIMITED

CIN: U65191DL2010PTC200381

SEBI Reg. No: INM000012500

Office No. V-116, 1st Floor New Delhi House,
Barakhamba Road New Delhi, Connaught Place,
Central Delhi, New Delhi, India - 110001

Telephone: +91-11-43029809

Email: vikasverma@ftfinsec.com

Investor Grievance Email: investor@ftfinsec.com

Website: www.ftfinsec.com

Contact Person: Mr. Vikas Kumar Verma

**On behalf of Arhat Touch Private Limited
(Acquirer)**

Sd/-

Maulik Rajendrabhai Shah
Director
DIN: 07578813

Place: New Delhi
Date: October 16, 2023

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Contact Person: Mr. Vikas Kumar Verma

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Issued by Manager to the Offer



FAST TRACK FINSEC PRIVATE LIMITED

CIN: U65191DL2010PTC200381

SEBI Reg. No: INM000012500

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Investor Grievance Email: investor@ftfinsec.com

Website: www.ftfinsec.com

Contact Person: Mr. Vikas Kumar Verma

**On behalf of Arhat Touch Private Limited
(Acquirer)**

Sd/-

Maulik Rajendrabhai Shah
Director
DIN: 07578813

Place: New Delhi
Date: October 16, 2023